12.25 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to herewith the Appropriation (Railways) No. 6 Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 15th December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Raiva Sabha, I am directed to return herewith the Appropriation (Railways) No. 7, Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 15th December, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."

12.27 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTY-FIFTH AND SIXTY-SIXTH REPORTS

SHRI SATISH AGARWAL (Jaipur): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:-

- (1) Sixth-fifth Report on Action taken on Twenty-fifth Report the Committee on Salal Hydro-Electric project.
- (2) Sixty-sixth Report on Redundancy in materials procured for the manufacture of an aircraft.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-SEVENTH REPORT AND MINUTES

RAVINDRA VARMA: SHRI (Bombay-North): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Hindustan Teleprinters Ltd.,—New Projects and Minutes of the sittings of the Committee relating thereto.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SIXTH REPORT

SHRI P. V. G. RAJU (Bobbili): I beg to present the Sixth Report of the Committee on Absence of Member from the Sittings of the House.